

**Notifications of the Ministry of Communications  
(Department of Telecommunications)**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS SHRI TAPAN SIKDAR: Sir, I lay on the Table—

I. A copy each (in English and Hindi) of the following notification of the Ministry of Communications (Department of Telecommunications), under section 37 of the Telecom Regulatory Authority of India Act, 1997:—

- (i) G.S.R. 209 (E) dated 15.3.99 publishing the Telecom Regulatory Authority of India (Salaries, Allowances and Conditions of Service of Chairperson and other Members) Amendment Rules, 1999 along with delay statement.
- (ii) G.S.R. 210 (E) dated 16.3.99 publishing the Telecom Regulatory Authority of India (Procedure of conducting inquiry against a Members) Rules, 1999 along with delay statement.
- (iii) G.S.R. 236 (E) dated 31.3.99 publishing the Telecom Regulatory Authority of India (Form of Annual Statement of Accounts and Records) Rules, 1999 along with delay statement.
- (iv) G.S.R. 217 (E) dated 20.3.99 publishing the Telecom Regulatory Authority of India (Miscellaneous) Rules, 1999 along with delay statement.
- (v) G.S.R. 233 (E) dated 31.3.99 publishing the Telecom Regulatory Authority of India ((Miscellaneous) Amendment Rules, 1999 along with delay statement.
- (vi) Notification No. 5-5/98-TRAI(A&R) dated 24.3.99 publishing the TRAI (Levy of fees on service rendered, Petitions, Miscellaneous applications and copy of Judgements) Regulation, 1999 along with delay statement.
- (vii) Notification No. 5-5/98-TRAI(A&R) dated 24.3.99 publishing the TRAI 'Meetings for Transaction of business' Regulation, 1999 along with delay statement.
- (viii) Notification No. 5-5/98-TRAI(A&R) dated 24.3.1999 publishing the TRAI (Levy of fees on services rendered, Petitions, Miscellaneous applications and copy of Judgements) Regulation, 1999.
- (ix) Notification No. 5-3/98-TRAI (A&R) dated 5.4.99 publishing the TRAI (Salaries, allowances and other conditions) Regulation, 1999.
- (x) Notification No. 409-1/98-TRAI (Comm.) dated 1.9.99 publishing the Register of Interconnect Agreements Regulations, 1999.

(xi) Notification No. 311-1/99-TRAI (Econ.) dated 28.5.99 publishing the Telecommunication Interconnection (Charges and Revenue Sharing) Regulation, 1999.

II. A copy (in English and Hindi) of the notification G.S.R. 678 dated 29.9.99 publishing the corrigendum to the notification GSR 209 (E), dated the 15th March, 1999 of the Ministry of Communications (Department of Telecommunications).

[Placed in Library for I and II *See* No. Lt. 70/99] MR.

CHAIRMAN: I would request. It has happened twice. When the Papers are to be laid, some Ministers are not present and they come afterwards.

SHRI MD. SALIM (West Bengal): Sir, I am on a point of order on this issue.

MR. CHAIRMAN: Please see that either some other Ministers lay the Papers in the House *ot...(Interruptions)...*

SHRI TAPAN SIKDAR: Sir, I was present.

MR. CHAIRMAN: I mentioned your name. You were not there at that time.

SHRI TAPAN SIKDAR: Sir, I was very much here.

THE LEADER OF THE HOUSE (SHRI JASWANT SINGH): Sir, I accept what you say, and an observation from the Chair we take very seriously. We will ensure that, when called, the Ministers are present.

MR. CHAIRMAN: That is all right.

SHRI MD. SALIM: Sir, I am on a point of order on the Papers just laid by Shri Tapan Sikdar. It is an old case, Sir, and you may kindly remember that last time when the earlier Minister came here on the strike thing, we raised this issue that the workers had taken the allowances and another assurance from the Minister that they would go back; it was said that after taking cognizance of the CAG Report, they would correct it and then come to the House. Now, the Minister is coming and laying the Papers relating to the same matter. Sir, please you refer to 12 (I) (i) G.S.R.209(E), dated 15.3.99, publishing the Telecom Regulatory Authority of India (Salaries, Allowances and Conditions of Service of Chairperson and other Members) Amendment Rules, 1999 along with the delay statement. I am not on the point of delay. I am on a different question. On the last occasion, when I raised the same issue, and after your intervention, the Minister concerned—it is not you, Mr. Minister—promised that they would go by this. Sir, the same Report I had also mentioned and quoted, and they said that they would correct that and then come to the House. Now you are placing the

Amendment. What has happened to the earlier assurance by the earlier Minister of the same Government?

SHRI TAPAN SIKDAR: Sir, I have taken note of it and I will look into the matter.

SHRI MD. SALIM: Sir, they take note of it!

SHRI NILOTPAL BASU (West Bengal): Sir, since it is not clarified, how can we allow them to be laid?

SHRI PRANAB MUKHERJEE (West Bengal): Sir, it should be kept pending... (*Interruptions*)...

SHRI MD. SALIM: Sir, it should be kept pending; otherwise, the same kind of assurance will be there... (*Interruptions*)....

SHRI PRANAB MUKHERJEE: He can lay the Papers on the Table of the House afterwards.

SHRI GURUDAS DAS GUPTA (West Bengal): This is a matter which can be brought to the notice of the Chairman of the House. And this is very important because it involves—if I may use the word—violation of an assurance on the floor of the House given by his predecessor. It is the same Government, and the governmental affairs are a continuous process. Therefore, nobody can say, "I don't own the responsibility for what my predecessor had said." Either, it should be corrected, or, it should not be allowed to be laid. (*Interruptions*).

SHRI NILOTPAL BASU: Apart from this, there is also a legal implication. The allowance that was drawn by the TRAI in terms of their foreign travel etc., is also *sub judice* because the whole case about what should be the role and status of the TRAI and what should be the role and status of the TRAI members is in the courts. So, another clarification is needed, before the papers are allowed to be laid. (*Interruptions*).

SHRI MD. SALIM: In the President's Address also, it is mentioned that the Government proposes an amendment in this. (*Interruptions*).

SHRI GURUDAS DAS GUPTA: Sir, it should be kept pending. (*Interruptions*).

MR. CHAIRMAN: Let me hear... (*Interruptions*).

SHRI PRANAB MUKHERJEE: If the papers are allowed to be laid on the Table of the House without the necessary corrections, procedurally, it will not be correct. Therefore, most respectfully, I would like to submit to the Government that then correct it and let then place it. Because, after all, you have to give an explanation for the delay. If it has been delayed by six months, and if it is held up for another three weeks, heavens are not going to

fall. The only thing which the Minister will have to do is that while raying the papers on the Table of the House on the subsequent occasion, he will have to attach that statement. And it will be improper if we allow this paper to be laid on the Table of the House, without the necessary corrections.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WATER RESOURCES (SHRI PRAMOD MAHAJAN): We will examine this and if necessary we can put up the corrected papers. (*Interruptions*). But at this point of time...(*Interruptions*). What is the issue? Nobody knows. (*Interruptions*). Nobody knows the issue. (*Interruptions*). Sir, if you can kindly guide us.... (*Interruptions*).

SHRI NILOTPAL BASU: The Government has to fulfill the assurance give by it. (*Interruptions*).

SHRI GURUDAS DAS GUPTA: Sir, my point is very simple. My friend, Mr. Pramod Mahajan, should explain...(*Interruptions*).

SHRI PRANAB MUKHERJEE: ...When the Minister withdrew the papers, then objections were raised and they came out with the necessary explanation. Therefore, a statutory notification should be laid on the Table of the House^for the information of the Members.

SHRI PRAMOD MAHAJAN: Nobody knows what the objection is. It is very difficult to react. (*Interruptions*).

SHRI PRANAB MUKHERJEE: I don't think that you should react to it so quickly. (*Interruptions*).

SHRI GURUDAS DAS GUPTA: I am on my legs. (*Interruptions*). I know (*Interruptions*). Sir, the objection is this. This is the responsibility of Parliament...(*Interruptions*). Let me finish. (*Interruptions*). The point is that, on the earlier occasion also some objections were raised on this issue. (*Interruptions*). The hon. Minister had said that the corrections would be made; and till now, the corrections have not been made. It was not done. Therefore, without correcting the necessary note and without fulfilling the promise made by his predecessor, it cannot be laid on the Table of the House. (*Interruptions*).

SHRI ANANTRAY DEVSHANKER DAVE (Gujarat): Sir, under Rule 2... (*Interruptions*).

SHRI MD. SALIM: Sir, I have raised a point of order. You can dispose it of. But they cannot raise a point of order on my point of order.

श्री सिकन्दर बख्त (मध्य प्रदेश) : सलीम जी, किसी की समझ में नहीं आया कि आपने क्या ओब्जेक्शन किया था।...(व्यवधान)... सदर साहब, किसी की यह समझ में तो आ नहीं रहा है कि क्या ओब्जेक्शन किया था, ओब्जेक्शन क्या था? वह तो बताइए!...(व्यवधान)...

† شری سکندر بخت: سلیم جی۔ کسی کی سمجھ میں نہیں آیا کہ اپنے کیا آبجیکشن کیا تھا... "مداخلت"... صدر صاحب کسی کی یہ سمجھ میں تو میں نہیں آ رہا ہے کہ کیا آبجیکشن تھا۔ وہ تو بتائیے۔

MR. CHAIRMAN: Let me answer. (*Interruptions*). Please sit down. (*Interruptions*). No point of order. (*Interruptions*). The question, basically, is this. (*Interruptions*). Some Members have raised an objection. And many Members don't understand what the objection is. (*Interruptions*). Please, let me say. (*Interruptions*). We cannot have a discussion on the points raised, or, on the objections raised, and we cannot come to a consensus like this. So, I would suggest—no, I am doing it—the paper may be allowed to be laid on the Table of the House. And it should be examined by the Committee on Papers Laid and then we will know the situation.

#### CLASSIFICATIONS BY MINISTERS REGARDING EXCLUSION OF MARXISM FROM TEXTBOOKS

THE LEADER OF THE HOUSE (SHRI JASWANT SINGH): Mr. Chairman, Sir, I wish to make a very short submission and it is in pursuance of the assurance that I had given in this House just yesterday. Many hon. Members had raised the issue of—they had described it in a variety of ways—some kind of a surreptitious amendment to the curriculum of the CBSE. I have had the matter examined. There is no such amendment. No such amendment was contemplated; no such amendment has been carried out. All the variety of charges that had been levelled against the Government, etc., were really based on an entirely erroneous reading.....(*Interruptions*)..

SHRI A. VIJAYA RAGHAVAN (Kerala): It is an explanation which has appeared in the newspapers today. (*Interruptions*)...The subject was different. (*Interruptions*)..

MR. CHAIRMAN: Please hear him. (*Interruptions*)... Please hear him. (*Interruptions*)... Anyway, we will not discuss that.

SHRI JASWANT SINGH: There is no such thing as exclusion of any subject, leave alone a very dominant political part about Marxism. (*Interruptions*)...

MR. CHAIRMAN: Why are you interrupting? (*Interruptions*)... Why are you interrupting? (*Interruptions*)... Why do you interrupt? Let the Leader of the House speak.